

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5012/2022

(Arising out of impugned final judgment and order dated 12-05-2022 in CRMM No. 17814/2022 passed by the High Court of Punjab & Haryana At Chandigarh)

MAMTA

Petitioner(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76989/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76986/2022-EXEMPTION FROM FILING O.T.

IA No. 76989/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 76986/2022 - EXEMPTION FROM FILING O.T.)

Date : 26-05-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

(Vacation Bench)

For Petitioner(s) Mr. Anand Grover, Sr. Adv.
Mr. Nipun Saxena, Adv.
Ms. Mantika Haryani, Adv.
Mr. Archit Adlakha, Adv.
Mr. Shantanu Sharma, Adv.
Ms. Astha Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Petitioner is permitted to serve the standing counsel for the State, in addition.

List in the week commencing from 11th July, 2022.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)